

BA. No. 18 of 2014

7-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. PS Nongbri, Advocate, present for the applicant.

Mr. ND Chullai, Sr. GA, assisted by Mrs. NG Shylla, GA,
present for the respondents.

Learned counsel for the respondents prays for and is
allowed 2(two) weeks' time to produce the case diary and also to
file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

BA. No. 19 of 2014

7-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. PS Nongbri, Advocate, present for the applicant.

Mr. ND Chullai, Sr. GA, assisted by Mrs. NG Shylla, GA,
present for the respondents.

Learned counsel for the respondents prays for and is
allowed 2(two) weeks' time to produce the case diary and also to
file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

Crl. Rev.P. No. 62 of 2013

7-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. KC Gautam, Advocate, present for the petitioners.

Ms. E. Gurung, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time, and no more time to file the counter affidavit.

List after 4(four) weeks. Interim order dated 4-11-2013 is extended till the next date of listing.

S.Rynjah

CHIEF JUSTICE

W.P.(Crl). No. 4 of 2014

7-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. HR Nath, Advocate, present for the petitioner.

Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 39 of 2014

7-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. P.Yobin, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondent No. 2. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed one weeks' time to file the rejoinder affidavit.

List after one week.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 118 of 2014

7-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. N.Syngkon, Advocate, present for the petitioners.

Mr. S.Sen Gupta, Advocate, present for the respondents No. 1 and 2.

Mr. B.Khyriem, Advocate, present for the respondents No. 3, 4 and 5.

Ms. R.Dutta, Advocate, present for the respondents. No. 7, 8, 9, 10, 11, 13, 14, 16, 17, 18, 21, 24, 26, 28, 29, 30, 31, 33, 34, 35, 38, 39, 40, 41, 42, 43, 44, 48, 50, 51 and 52.

Mr. P.Yobin, Advocate, present for the respondents No. 23 and 27.

All other respondents are treated to have been served sufficiently by registered post.

Learned counsel for the respondents No. 1 and 2, learned counsel for the respondents No. 3, 4 and 5, learned counsel for respondents No. 7, 8, 9, 10, 11, 13, 14, 16, 17, 18, 21, 24, 26, 28, 29, 30, 31, 33, 34, 35, 38, 39, 40, 41, 42, 43, 44, 48, 50, 51 and 52 and learned counsel for the respondents No. 23 and 27 pray for and are allowed further 4(four) weeks' time to file their counter affidavits.

List after 4(four) weeks. Interim order dated 1-4-2014 is extended till the next date of listing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 175 of 2014

7-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. BK Deb Roy, Advocate, present for the petitioner.

Mr. SC Shyam, Sr. Advocate, present for the respondent
No.1.

Mr. ND Chullai, Sr. GA, present for the respondents No. 2
and 3.

Learned counsel for the respondent No. 1 and learned
counsel for the respondents No.2 and 3 pray for and are allowed
4(four) weeks' time to file their counter affidavits.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 373 of 2013

7-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. B.Ryntathiang, Advocate, present for the petitioners.

Mr. KP Bhattacharjee, GA, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondent No. 1. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE